

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA NO.945/2018**

New Delhi this the 28<sup>th</sup> day of February, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Prashant, aged 29 years,  
S/o Sh. Lalit Mohan Bouradi,  
Kitchen Helper in G.S.S.S.  
B.B. Sewakutir, Kingsway Camp,  
Delhi-09,  
R/o 309, Near Shiv Mandir,  
Old Chandrawal, Delhi-54.

...Applicant

(By Advocate: Mr. Yogesh Sharma)

**VERSUS**

1. Govt. of NCT of Delhi  
Through the Chief Secretary,  
New Sectt. Building,  
I.P. Estate, New Delhi.
2. The Secretary,  
Department of Social Welfare,  
Govt. of NCT of Delhi, GLNS Complex,  
Delhi Gate, Delhi.
3. The Director,  
Department of Social Welfare,  
Govt. of NCT of Delhi, GLNS Complex,  
Delhi Gate, Delhi.

...Respondents

**:ORDER (Oral):**

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J):**

Heard the learned counsel for the applicant.

2. The applicant is presently working as Kitchen Helper on casual basis in the respondent organization, filed the OA seeking the following reliefs:-

- "(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents not allowing the applicants to join in duties along with similarly situated persons vide order dated 11.1.2018 by way of extending the benefits of the judgments in OA No.2337/2015 and in OA No.2235/2016 is illegal, arbitrary and discriminatory and consequently, pass an order directing the respondents to allow the applicant to join as Kitchen Helper in GSSSBB by way of extending the benefits of the judgments in OA No.2337/2015 and in OA No.2235/2016 in the cases of similarly situated person.
- (ii) That Hon'ble Tribunal may further graciously be pleased to pass an order directing the respondents not to replace the service of the applicant by any other sources except by way of regular appointment and allowing the applicant to serve the department till the regular appointment on the posts.
- (iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants."

3. It is submitted that the applicant made a representation dated 21.10.2016 (Annexure A/5), ventilating his grievances to the respondents. However, no order has been passed by them till date. It is also submitted that the case of the applicant is identical to the other two OAs, which were allowed by this Tribunal vide the annexures enclosed to the present OA.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the representation of the applicant dated 21.10.2016

(Annexure A/5) and annexures enclosed to the OA and to pass appropriate speaking and reasoned order thereon, within 90 days from the date of receipt of copy of this order, in accordance with law. No costs.

Let a copy of the O.A., be enclosed to this order.

**(NITA CHOWDHURY)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

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